

**APPELLATE TRIBUNAL FOR ELECTRICITY**  
**NEW DELHI**

**: N O T I C E :**

The Ministry of Finance, Deptt of Expenditure vide its OM No. MFCGA/NTRP/01/2017-18-1224 dated 12<sup>th</sup> September, 2017 requested all Ministries/Departments for on-boarding of their respective PAOs/DDOS on Non-Tax Receipts Portal (NTRP) [www.bharatkosh.gov.in](http://www.bharatkosh.gov.in) for receiving of Non-tax Receipt via electronic mode in PAOs bank account. Further, the Chief Controller of Accounts, Pay and Accounts Office (Sett), Ministry of Power has informed that the Government has provided a public portal for online collection of various non-tax revenues including various fees and user charges through e-Receipts and requested to take prompt measures for migration to e-receipts in order to and to ensure immediate credit of receipts to the Government Accounts. The Hon'ble Chairperson of APTEL has been apprised of the above and has accorded the permission to implement the same in APTEL.

It is, therefore, requested to all the advocates and parties to make payment of court fees and other charges via electronic mode in PAOs bank account through NTRP as mandated by the Government of India and produce the e-Receipts at the filing counter of APTEL.

Date this 1<sup>st</sup> day of November,2017

**By Order.**